

PART D — SENTENCE OF DEATH

After a death sentence has been confirmed or other order has been made by the High Court, the Registrar will return the record, with a duplicate or an attested copy of the order under the seal of the Court, to the Sessions Judge, who will take the steps prescribed by section 381 of the Code of Criminal Procedure to cause the sentence or order to be carried into effect.

Order of High Court to be sent to Sessions Judge for carrying out sentence.

For the procedure in issuing a warrant for the execution of a sentence of death reference should be made to rule (ii) of Part E of this Chapter.

2. The record of every case, as prepared for the use of the High Court, in which the sentence of death has been confirmed by the High Court, should as soon as orders have been passed confirming the death sentence, be forwarded to the State Government together with the Court's order thereon and the English record of the Sessions Court.

Record of case wherein death sentence has been confirmed should be forwarded to Government.